

THE SCHEDULE.

(See section 2.)

ENACTMENTS REPEALED.

Number and year.	Title or subject of enactment.	Extent of repeal.
1	2	3
Act XXI of 1836	Creation of new Zilas.	So much as has not been repealed.
Act VI of 1867.	To enable the Lieutenant Governor of the Punjab to alter the limits of existing districts in any part of the territories under his government.	The whole.
Act VII of 1870.	The Court fees Act, 1870.	In section 20, clause (i), the words "and Revenue," and the whole of section 23.
Act XXXIII of 1871.	The Punjab Land-Revenue Act, 1871.	The whole.
Act IV of 1872.	The Punjab Laws Act, 1872.	Section 21.
Act XVIII of 1884.	The Punjab Courts Act, 1884.	Chapter VI.
Regulation I of 1872.	The Punjab Frontier Regulation, 1872.	Rules 26 to 46 (both inclusive), comprising sections G, H, I and K of the Hazara Settlement Rules.